| 1 | 2 | 3 |
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| 18. | Uttar Pradesh | Agra, Aligarh, Allahabad, Badaun, Banda, Ballia, Barabanki, Bareilly, Bijnor, Bulandshahr, Deoria, Etah, Etawah, Faizabad, Fatehgarh, Fatehpur, Ghaziabad, Hamirpur, Hardoi, Jalaun, Jaunpur, Jhansi, Kanpur, Lakhimpur, Lalitpur, Lucknow, Mainpuri, Mathura, Mirzapur, Moradabad, Muzaffarnagar, Pratapgarh, Raebarelli, Rampur, Saharanpur, Shahjahanpur, Sitapur, Sultanpur, Unnao |
| 19. | West Bengal | Bankura, Bardhaman, Birbhum, Dakshin Dinajpur, Jalpaiguri, Coochbehar, Purulia |

Sutlej-Yamuna Link

1379. SHRI ABU ASIM AZMI: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether it is a fact that a delegation from the major political parties in Haryana had met the Prime Minister in January, 2003 in connection with the non-implementation of the decision of the Supreme Court on Sutlej-Yamuna link by the Government of Punjab;
 - (b) if so, what are the details of their demand; and
 - (c) what action Government have taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTY): (a) Yes, Sir.

- (b) The review petition filed by the State of Punjab having been dismissed by the Hon'ble Supreme Court on 5th March, 2002, the Union Government should construct the Punjab portion of the Sutlej Yamuna Link Canal through its own agency as expeditiously as possible in pursuance of the judgement and order of the Hon'ble Supreme Court dated 15th January, 2002 so that Haryana is able to draw full quantity of water that has been allotted to its share.
- (c) For working out a contingency plan for the completion of the canal, the requisite information such as details of the works, the revised costs and construction schedule have been requested from Government of Punjab, who had executed the works so far and under whose control the canal works are vested at present. The information is awaited and the matter is being continuously pursued with the State Government.